
(2020) 11 SHI CK 0069
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 4133 Of 2019

Tek Chand

APPELLANT

Vs

Himachal Road Transport Corporation & Another

RESPONDENT

Date of Decision : 06-11-2020

Acts Referred:

Citation : (2020) 11 SHI CK 0069

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Manohar Lal Sharma, Ajay Chauhan

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. Learned Counsel appearing on behalf of the petitioners submits that the case of the petitioner is squarely covered by judgment rendered by the Single Bench of this Court in CWPOA No. 1517 of 2019, titled as Prem Singh versus Himachal Road Transport Corporation & another, decided on 18th December, 2019. He further submits that in this connection, he has already made representation (Annexure P-14) to the respondents.

2. In view of the above, the instant writ petition is disposed of directing the respondents to see whether the case of the petitioner is covered by the aforesaid judgment or not and if the same is covered by the aforesaid judgment, then the respondents are directed to consider the representation of the petitioner (Annexure P-14) and pass appropriate orders in view of the judgment, supra, within a period of three months from today.

3. Accordingly, the writ petition is disposed of alongwith pending application(s), if any.